



भारत सरकार
Government of India

वित्त मन्त्रालय
Ministry of Finance

प्रतिभूति अपीलीय न्यायधिकरण
Securities Appellate Tribunal

अरनेस्ट हाऊस, 14वाँ तल, नरिमन पॉइंट, मुंबई - 400 021
Earnest House, 14th Floor, Nariman Point, Mumbai - 400 021
Tel.: 022-22021520 Fax : 022-22021341

Ref.SAT/Admn./2020-21/1432

Date : 29-10-2020

Subject:- Closure of the Tribunal for physical hearing till 20th November, 2020 to prevent spread of Covid-19 disease.

As a result of the notification issued by the Government on 27th October, 2020 stating therein that the Unlock 5 guidelines issued in September by the Ministry of Home Affairs will remain in force till 30th November, 2020 but with certain restrictions, the Hon'ble Presiding Officer and the Hon'ble Members have decided to continue the functioning of the Tribunal in the same manner till **20th November, 2020** to prevent COVID spread in the office premises. Accordingly, the Hon'ble Presiding Officer is pleased to pass the following order which the concerned parties, Advocates and others shall take note of this and act accordingly.

1. The directions already issued and permitted from time to time shall be continued and all earlier orders shall be aligned with the present order and shall remain in force up to and inclusive of **20th November, 2020**.
2. That the judicial work of the Tribunal (physical hearing) shall remain suspended till 20th November, 2020. However, office shall remain open for administrative work.
3. That the cases fixed for physical hearing for the period from 02/11/2020 to 20/11/2020 will be adjourned and rescheduled as per the table given below:-

Cases fixed for hearing on	Next date of hearing
02-11-2020	01-12-2020
03-11-2020	02-12-2020
04-11-2020	03-12-2020
05-11-2020	04-12-2020
06-11-2020	07-12-2020
09-11-2020	08-12-2020
10-11-2020	09-12-2020
11-11-2020	10-12-2020
12-11-2020	11-12-2020
13-11-2020	14-12-2020
16-11-2020	15-12-2020
17-11-2020	16-12-2020
18-11-2020	17-12-2020
19-11-2020	18-12-2020
20-11-2020	21-12-2020

4. Interim orders, if any, which are operating shall remain in force till the next date of hearing.
5. The Tribunal will function through video conference from 02/11/2020 at 11.30 a.m. to 4.30 p.m. until further orders.
6. Office of the Registry is to function from 02/11/2020 at 11 a.m. to 4.30 p.m. on all working days.
7. Parties who wish to get their listed appeals heard can be heard through Video Conferencing. In that case, parties may move an application before the Tribunal mentioning virtual hearing of their listed appeals on a regular board. By virtue of directions of the Hon'ble Tribunal, the concerned appeal shall be

listed in the Daily Cause List. However, the parties may kindly note that they are required to submit scanned copies of the compilation of appeal paper book including pleadings, documents, applications, etc. at the email address registrar-sat@nic.in two days preceding the date of listing of the matter to enable the Registry to make necessary arrangements.

8. In case of extreme urgent matters, parties may file cases by adopting Standard Operating Procedures (SOPs) laid down in notification dt. 28/04/2020 and 02/06/2020. Parties are required to contact the Assistant (Judicial) on his Cell No.9819424045 and on Email address: 'registrar-sat@nic.in', who, in turn, will place the matter before the Hon'ble Presiding Officer / Members for appropriate orders

9. This issues by the order of the Hon'ble Presiding Officer, SAT.

DATED : 29/10/2020.



**Section Officer-Court Officer
Securities Appellate Tribunal**